

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

102. C.P. (IB)/242(MB)2024

IN THE MATTER OF

Raghunath Bhandari Liquidator Of Fekari

Infrastructure Private Limited

Section 59 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 15.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Yahya Batatawala (PH)

For the Respondent:

ORDER

Notice of Motion. Registry as well as Petitioner are directed to issue notice to the ROC. The Petitioner shall file service affidavit along with copy of notice sent to the ROC, original postal receipt, track report/ acknowledgements, email etc, at least two days before the next date of hearing. Registry is also directed to submit service report along with copy of notice sent to the ROC, postal receipt, track report/acknowledgement.

Upon service, the ROC is directed to file the reply before the next date of hearing, by serving an advance copy to the Counsel for the Petitioner.

Adjourned to **03.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)